

GOVERNMENT OF INDIA
MINISTRY OF COAL

LOK SABHA
UNSTARRED QUESTION NO. 1394
TO BE ANSWERED ON 19.12.2018

Coal Royalty

1394. SHRI MALLIKARJUN KHARGE:

Will the Minister of COAL be pleased to state :

- (a) whether the Government has any plan to revise the coal royalty;
- (b) if so, the details thereof;
- (c) whether the Central Government is charging clean environment cess per tonne production of coal and if so, the details thereof;
- (d) whether the coal bearing States have a share in this; and
- (e) if so, the percentage thereof and if not, the reasons therefor?

ANSWER

MINISTER OF RAILWAYS AND COAL

(SHRI PIYUSH GOYAL)

(a & b): A Study Group was constituted on 21.07.2014 for the purpose of examining the issue of revision of present royalty rates on coal and lignite. The Study Group had earlier submitted its recommendation on 27.04.2016, however, pursuant to the change in scenario due to implementation of GST and other factors, the matter was again referred to the Study Group for reconsideration of its recommendation. The final recommendation of the Study Group is under consideration. In addition, 30% of the royalty in respect of mining lease granted before 12th January, 2015 and 10% of the royalty in respect of mining lease granted on or after 12th January, 2015, is being collected by the State Governments as District Mineral Fund (DMF).

(c to e) : Taxation Laws amendment Act, 2017 repealed Clean Environment Cess levied under Finance Act 2010 with effect from 1st July 2017.

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